

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2740 OF 2020

(CRIME NO.24/2019 OF EXCISE RANGE OFFICE, CHALAKUDY, THRISSUR DISTRICT WHICH IS NOW PENDING AS S.C NO.180/2020 OF SESSIONS COURT, THRISSUR)

PETITIONERS/ ACCUSED NO.1 & 2:-

1. FEBIN, AGED 23 YEARS, S/O SAJU, NELLISSERY HOUSE,
NADUTHURUTHU, MELOOR VILLAGE, CHALAKUDY TALUK,
THRISSUR DISTRICT - 680 311

2. LAL VARGHESE, AGED 23 YEARS, S/O VARGHESE, NELLISSERY HOUSE,
NADUTHURUTHU, KINFRA P.O, MURINGOOR, THEKKEMURI VILLAGE,
CHALAKUDY TALUK, THRISSUR DISTRICT - 680 309

BY ADV. SRI. MANU RAMACHANDRAN

RESPONDENTS/COMPLAINANT/STATE::

1. THE STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA - 682 031.

2. THE INSPECTOR OF EXCISE, EXCISE RANGE OFFICE,
CHALAKUDY, THRISSUR DISTRICT- 680 307

BY P.P. SRI.AJITH MURALI & SRI.SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
12.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A. No. 2740 of 2020

Dated this the 12th day of May, 2020

ORDER

When this Bail Application came up for consideration, the counsel for the petitioner submitted that he may be allowed to withdraw this bail application.

Hence, this bail application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

MMG